

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 230/TT/2015

Subject : Determination of transmission tariff for 400 kV D/C (Quad) Kishanganj - Patna transmission line along with associated bays at Kishanganj Sub-station including 2 no of 63 MVAR Switchable Line Reactor at Kishanganj Sub-station under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited And 12 Others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Amit Yadav, PGCIL
Shri Jatinder Singh, Lanco Teesta Hydro Power Pvt. Ltd.
Shri Amit Bannerjee, Lanco Teesta Hydro Power Pvt. Ltd.

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 400 kV D/C (Quad) Kishanganj - Patna transmission line along with associated bays at Kishanganj Sub-station including 2 no of 63 MVAR Switchable Line Reactor at Kishanganj Sub-station under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region for 2014-19 tariff period.
- b) The instant assets were scheduled to be commissioned on 1.12.2013 and the asset was commissioned on 28.3.2016. The time over-run is due to obstructions caused by villagers, pile foundation work and ROW problems. He requested to condone the time over-run as it is beyond the control of the petitioner.



2. The representative of Lanco Teesta Hydro Power Pvt. Ltd. sought two weeks time to file reply to the petition.
3. The Commission directed the petitioner to submit the information sought vide TV letter dated 18.12.2015 and the following information with an advance copy to the beneficiaries by 10.5.2016:-
 - a. Auditor's certificate with revised forms; and
 - b. The IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC.
4. The Commission further directed the respondents to file reply by 15.5.2016 and the petitioner to file rejoinder by 20.5.2016, if any, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

